

SHRI ANNASAHEB P. SHINDE: Atta price is a controlled one. Of course, the hon. Member may be referring to the unofficial price. He knows that Delhi is a cardoned off area from Haryana and U.P. Therefore, no movement of atta is allowed into Delhi. The unofficial price may be higher. The hon. Member should know that the total quantum of foodgrains we are giving to Delhi is almost adequate. It is at the rate of 8 to 9 kgs. per head which is normally sufficient to meet the requirements of people in this area. But some consumers naturally have quality preferences in the matter of foodgrains. Therefore, they resort to other methods and naturally for them the prices have to be a little higher.

SHRI N. G. GORAY: I would like to know when this Government will give up this ostrich-like policy. The fact is that so far as the prices of wheat and other commodities are concerned, the prices recommended by the Agricultural Price Commission are really support prices. They have no relation to the prevailing market prices at all. I can give a concrete instance from the State of Maharashtra from which the Minister comes. There, in addition to the prices recommended by the the Agricultural Price Commission, the Government has added nearly Rs. 20.00 per quintal for reaching the target of procurement. If this is going to happen, what is the relationship between the prices recommended by the Agricultural Prices Commission and the actual price Government is going to pay and the procurement price that is going to rule in the open market? There is no correspondence at all, and you will not get the wheat or rice which you want to obtain through procurement. Is the Government aware of this and if so what are you going to do in the matter?

SHRI ANNASAHEB P. SHINDE: We have recently read it in the press and the Maharashtra Government has also informed us of their decision. We are discussing with them.

SHRI N. G. GORAY: They add Rs. 20 to a quintal.

SHRI ANNASAHEB P. SHINDE: We are discussing this with them. I would like to say that as far as the Government of India is concerned, we would like to have a common price policy approach in the country as a whole and we would like the State Governments to cooperate with this in this regard.

SHRI N. G. GORAY: Sir, for God's sake let us have some uniformity.

MR. CHAIRMAN: All right. Next question.

#### Report on excavations at Ujjain

\*155. SHRIMATI RATHNABAI SREENIVASA RAO:

SHRIMATI SUMITRA G. KULKARNI :

SHRI SUSHILA SHANKAR ADVAREKAR:

SHRI M. S. ABDUL KHADER:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that the report on excavations at Ujjain submitted by the Archaeological Survey of India in 1966 has not yet been published;

(b) if so, the reasons therefor;

(c) the number of such reports that still remain to be published; and

(d) the steps taken by Government for publishing these reports?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN):

(a) Yes, Sir.

(b) The report could not be published due to inadequate arrangements for editing as well as printing.

(c) 32.

(d) Some staff has been recently sanctioned and the work of publishing excavation reports has now been taken up on a regular basis. The reports on the excavations at Nagda, Ujjain, Adamgarh, Malvan and Surkotada, are being made press-ready.

The question was actually asked on the floor of the House by Shrimati Sumitra G. Kulkarni,

The other reports as and when made ready for press will be published either in the *Ancient India* or as monographs.

SHRIMATI SUMITRA G. KULKARNI: Sir, I would like to know how much money has been spent on these 32 Reports that are pending? This is my first question.

PROF. S. NURUL HASAN: Sir, I would like to have some notice for giving the details.

MR. CHAIRMAN: Yes, it is a difficult question.

SHRIMATI SUMITRA G. KULKARNI: I do not know why he requires notice. After all, printing and editing services are plentifully available in this country. Can we condone this fact that for seven years, for want of printing and editing facilities, such reports could not be published? What has been happening to the staff that has been employed on these projects and how are they kept busy pending publication of these Reports? Are we wasting their energy and the nation's money?

MR. CHAIRMAN: All right. It is a good question.

PROF. S. NURUL HASAN: Sir, there is some misunderstanding which the honourable Member has regarding this question. What was happening was that formerly, if a Superintending Archaeologist conducted excavations in a particular place, he was also simultaneously, while conducting the excavations, responsible for the conservation and preservation of the monuments in his Circle with the result that he did not get adequate time and quite frequently he got promoted and was transferred or for administrative reasons and other reasons was due for a transfer and, therefore, the preparation of the reports got held up. Therefore, Sir, recently, two posts have been sanctioned, posts of Officers on Special Duty, and these were created in 1969 so that . . .

*(Interruptions)*

SHRIMATI SUMITRA G. KULKARNI: Sir, I would like to register my protest.

MR. CHAIRMAN: Let him first finish the answer.

PROF. S. NURUL HASAN: So, Sir, the detailed report could not be prepared on time. The second problem is that the Government rules regarding publications were proving to be rather restricting and, therefore, recently the Government have permitted the Archaeological Survey of India to send the materials to private presses.

Then, Sir, the third is the most important factor which has been causing difficulties and that is the question of editing. Till now, Sir, the work of editing was done by the Director-General himself and the Director-General, in view of the growing responsibilities of the Survey, was not able to find adequate time and, therefore, a recommendation ...

*(Interruptions)*

SHRIMATI SUMITRA G. KULKARNI: Sir, I want to submit one thing.

*(Interruptions)*

MR. CHAIRMAN: Order, please. PROF. S. NURUL HASAN: Therefore, Sir, the Government decided that . . . *(Interruptions)* ... a senior post of Director to be in charge of publications be sanctioned and this post has been sanctioned and the appointment is likely to take place soon.

श्री जगदम्बी प्रसाद यादव : कब तक, यह निश्चय कर दीजिए ।

प्रो० एस०नरुल हसन : पब्लिक सर्विस कमीशन वगैरह से कंसल्टेशन होता है । जल्दी हो जाएगा ।

श्री समापति : कुछ सवाल और भी पूछने दीजिए ।

DR. K. MATHEW KURIAN: How can a delay of about seven years be justified? How can a delay of seven years be justified in seven minutes here?

SHRIMATI SUMITRA G. KULKARNI: Sir, seven minutes cannot justify seven years' delay.

MR. CHAIRMAN: Please let him complete the answer.

SHRIMATI SUMITRA G. KULKARNI: Sir, he says that there is some misunderstanding. There is no misunderstanding. There are 32 Reports pending

and how can there be a delay of about seven years? What is the staff doing without doing this job? What is the difficulty? What is the justification for this delay?

PROF. S. NURUL HASAN: Another step which has been taken recently, Sir, is that the responsibility for editing also should be given to the officer who is preparing the report. We are also taking another step, that is to say, to bifurcate the presentation of factual report from an analysis and interpretation of the problem. The analysis and interpretation can come in the form of a monogram as and when officers feel like it. The basic, descriptive report should be separated from it and published as soon as possible, so that other scholars and excavators . . .

*[Interruptions]*

MR. CHAIRMAN: Question Hour is over.

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#### WRITTEN ANSWERS TO QUESTIONS

##### Death of a student in Ahmedabad due to adulterated glucose saline

- ◆150. SHRI N. R. CHOUDHURY:  
SHRI VITHAL GADGIL:  
SHRI SARDAR AMJAD ALI:  
SHRI HARSH DEO MALAVIYA:  
SHRI IBRAHIM KALANIYA:

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether it is a fact that a student died in a hospital in Ahmedabad on the 11th January, 1974 due to administration of adulterated glucose saline; and

(b) if so, whether an inquiry has been orders into the incident and if so, the outcome thereof and the action taken or proposed to be taken against those persons responsible for the mishap?

THE MINISTER OF HEALTH AND FAMILY PLANNING (DR. KARAN SINGH): (a) and (b) A student died as a result of administration of an injection in the Sheth Vadilal Sarabhai Hospital,

Ahmedabad. The police is enquiring into the matter, and on completion of the inquiry necessary action will be taken by the State Government.

##### Supply of milk products by Delhi Milk Scheme

\*153. SHRI SUHRID MULLICK CHOUDHURY:

SHRI SALIL KUMAR GANGULI:

SHRI SASANKASEKHAR SAN-YAL:

Will the Minister of AGRICULTURE be pleased to state the latest position in regard to the supply as against requirement of milk, ghee and other milk products by the Delhi Milk Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): The Delhi Milk Scheme is presently distributing 2.86 lakh litres of processed milk daily utilising 100% of its installed capacity. The distribution of ghee, presently manufactured on a small scale, is limited to the Members of Parliament, Members of Metro-politan Council of Delhi and accredited representatives of the Press. The sale of butter is also on a very limited scale while other milk products like ice cream and flavoured milk are sold in small quantities through the stalls run by the Scheme Roller-dried s.m.p. and industrial Case in are manufactured by the Scheme as and when conditions warrant and is sold to industrial and other consumers.

Since the primary responsibility of the D.M.S. is to supply processed milk to bona-fide token -holders, ghee and table butter are manufactured when surplus milk is available after first meeting the requirements of pasteurised milk. However, on account of shortage of milk during summer 1973 (which had its hang over during winter months too) it has not been possible for DMS to manufacture ghee and butter in any substantial quantity and offer that on sale to general public.